

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.12/20
PS Ambedkar Nagar
State v/s Kunal @ Bachha

06.05.2020

Present:- Ms. Anupma Singh, Ld. Addl. PP for the State.
Sh. Shiv Chopra, Ld. Counsel for accused/ applicant.
Submissions heard.
At request re-list the bail application on 12.05.2020.

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.

FIR NO.: 69/19

PS: Tigri

STATE vs NAZIM @ SADDAM

06.05.2020

Present: Ms. Anupma Singh, Ld. APP for the State.
Sh. Rinku Yadav, Counsel for the accused/ applicant.

Ld. Counsel for the accused submits that earlier there was a confusion as to who shall represent the accused. He will represent the accused/ applicant.

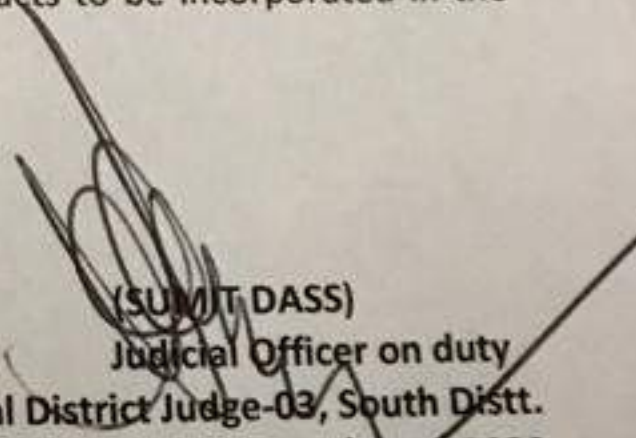
Ld. Counsel for the accused further submits that as on today IO is SI Rampat Singh and earlier the IO was SI Sunil Dagar.

Ld. Counsel for the accused submits that the mother of the accused is diabetic. There is no male member in the family to look after her. This bail application is pending since long and as such he is pressing on these grounds which he is claiming today itself.

Considered.

Earlier also the issue with regard to IO had cropped in. SHO concerned to ensure the presence of either earlier IO SI Rampat Sing or present IO SI Sunil Dagar in video conferencing. Facts as stated by the counsel for the applicant today be also verified.

Put up for 08.05.2020. I have permitted the additional facts to be incorporated in the bail application instead of filing the fresh one.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03, South Distt.
Saket Courts, New Delhi/06.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.118/17
PS Ambedkar Nagar
State v/s Aashish @ Bindi

06.05.2020

Present:- Ms. Anupma Singh, Ld. Addl. PP for the State.

Sh. Vasant Kumar, Ld. Counsel for accused/applicant.

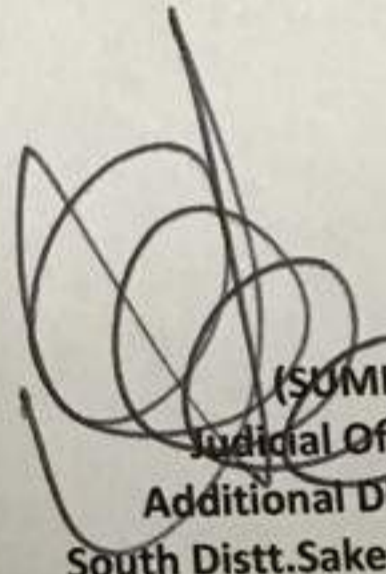
Ld. Counsel for the accused/applicant submits that the applicant has suffered fracture in left hand and is unable to his daily chores. He submits that the applicant be released on bail taking a lenient view.

Ld. APP for State submits that there is no report to the said effect.

Considered.

Let report be called from the Jail Supdt. as to the medical condition of the applicant.

Put up on 12.05.2020.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 143/17
369/17
574/16
PS: Ambedkar Nagar

STATE vs SUNIL RAJ @ KALA

06.05.2020

Present: Ms. Anupma Singh, Ld. APP for the State.
Sh. Himanshu Bhardwaj, Counsel for the accused/ applicant.

Ld. APP submits that she is not having the bail applications and neither the replies are with her. She submits that the accused is involved in three cases therefore documents are required to be perused.

Considered.

Re-list these applications on 08.05.2020.

Ld. Counsel for the accused submits that in FIR no. 574/16, reply was not yet received.
IO is directed to file the reply in FIR no. 574/16 on the next date of hearing.

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03, South Distt.
Saket Courts, New Delhi/06.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 151/20

PS: Ambedkar Nagar

STATE vs SURAJ @ KARAN

06.05.2020

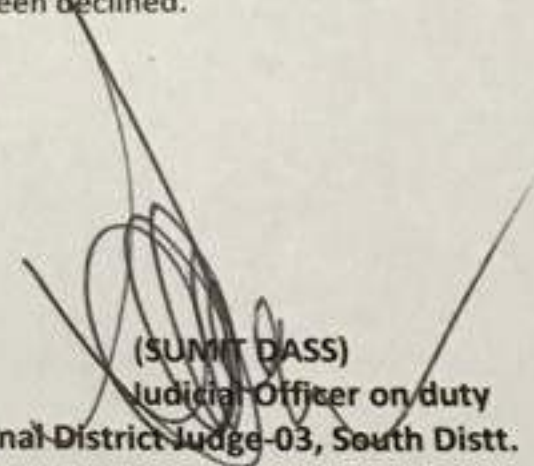
Present: Ms. Anupma Singh, Ld. APP for the State.
Sh. Akshit Grover, Counsel for the accused/ applicant.

Ld. Counsel for the accused submits that recovery is approximately of 3.5 Kg of ganja. He had one previous involvement under Section 33 of Delhi Excise Act in which he is on bail. The matter is pending trial.

Ld. APP submits that accused has other previous involvements as well. She submits that quantity is 3.8 Kg ganja and recently a bail application of accused has been declined.

Considered.

Put up now for 13.05.2020.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03, South Distt.
Saket Courts, New Delhi/06.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 159/20

PS: Ambedkar Nagar

STATE vs VIKAS

06.05.2020

Present: Ms. Anupma Singh, Ld. APP for the State.
Sh. Naushad Siddiqui, Counsel for the accused/ applicant.

Ld. Counsel for the accused/applicant submits that accused is 20 years of age. He has been falsely implicated in the case in hand.

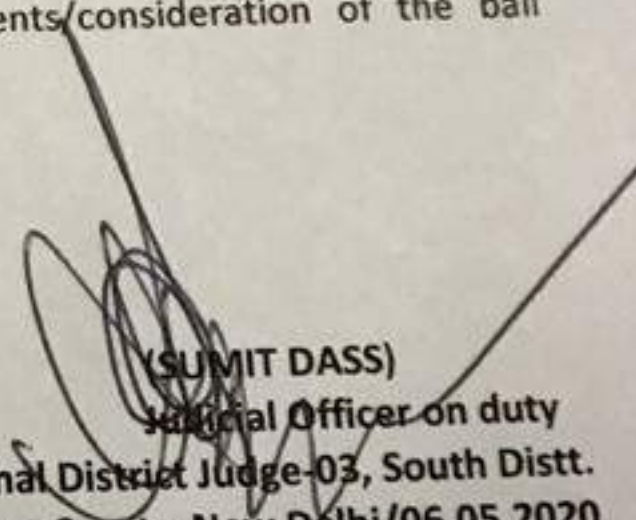
Ld. Counsel has read the contents of the FIR and also relied on certain photographs. He submits that he has a video of conversation with an NGO person which shows innocence of the accused.

Ld. Counsel further submits that if he is allowed he will place on record the video.

Considered.

The video can be placed on record.

At request, put up now for 15.05.2020 for arguments/consideration of the bail application.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03, South Distt.
Saket Courts, New Delhi/06.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.228/18
PS Sangam Vihar
State v/s Rampat

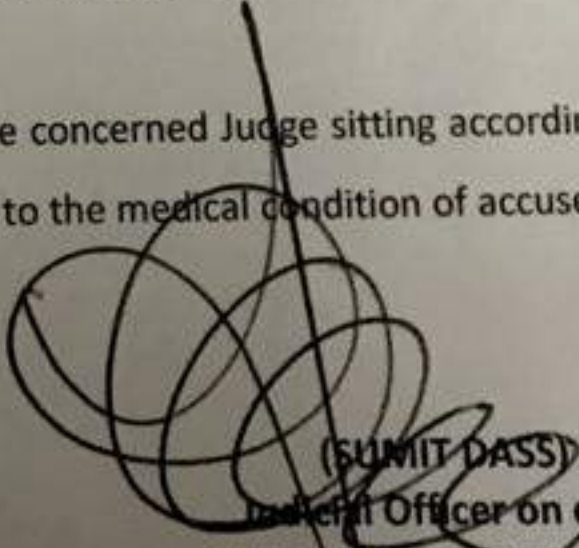
06.05.2020

Present:- Ms. Anupma Singh, Ld. Addl. PP for the State.
Ms. Jasvinder Kaur, Ld. Counsel for accused/applicant.
Sh. Rajpal Kasana, Ld. Counsel for complainant.

Ld. Counsel for the applicant/accused urges that the applicant is old aged and has been advised soft diet and in the jail, on account of COVID-19 he is not getting any treatment/soft diet. She submits that the report from the Jail authorities to the said effect be called for.

Ld. Counsel for the complainant submits that the regular bail application is listed before Hon'ble High Court on 20.06.2020. The specific direction is that the application for bail should be considered after cross examination of witnesses. One accused who was released on interim bail has absconded. He further submits that the matter is listed before Md. Chetna Singh, Ld. ASJ.

Let this matter be listed before the concerned Judge sitting according to duty roster on 16.05.2020. In the meanwhile report as to the medical condition of accused Rampat be called.


(SUMIT DASS)
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.296/20
PS Ambedkar Nagar
State v/s Md. Jishan

06.05.2020

Present:- Ms. Anupma Singh, Ld. Addl. PP for the State.
Sh. Sushil Kumar, Ld. Counsel for the accused/applicant.
Heard. Perused. Considered.

Ld. Counsel for applicant submits that the accused Md. Jishan is innocent and has been falsely implicated in the case in hand. He submits that he is having the CCTV footage to the said effect.

On the other hand Ld. APP for the State submits that the CCTV footage is yet to be verified by the IO.

IO to positively verify the CCTV footage and file the report. He should also join video conferencing on next date of hearing. Matter shall be taken up at 12.30 pm on 14.05.2020.

(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt. Saket Courts, New Delhi.

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No. 347/19
PS Neb Sarai
State v/s Ram Kishan Gupta

06.05.2020

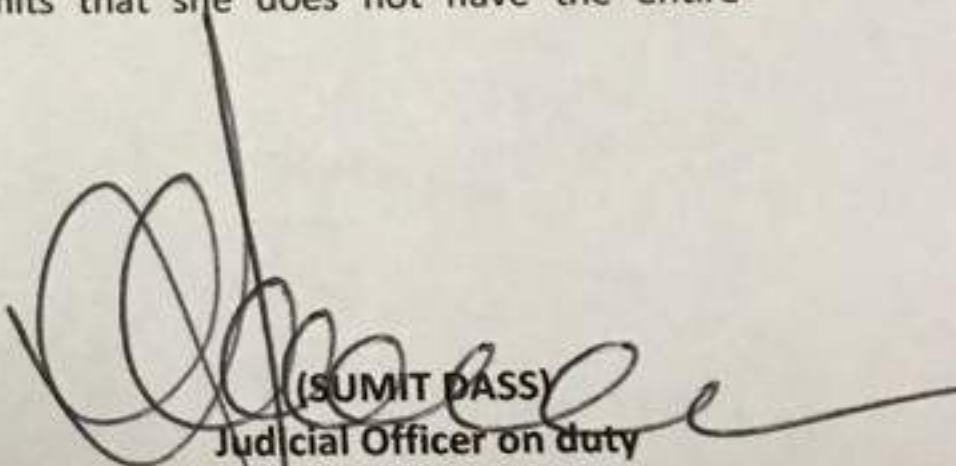
Present:- Ms. Anupma Singh, Ld. Addl. PP for the State.
Sh. Pankaj Srivastava, Ld. Counsel for accused/ applicant.

Ld. Counsel for accused submits that accused is diabetic and he suffered from many ailments since last more than 20 years. His eye vision is also blurred. He further submits that accused has been falsely implicated in the case in hand.

Ld. APP on the other hand submits that she does not have the entire documents/ reports and seeks some time.

Considered.

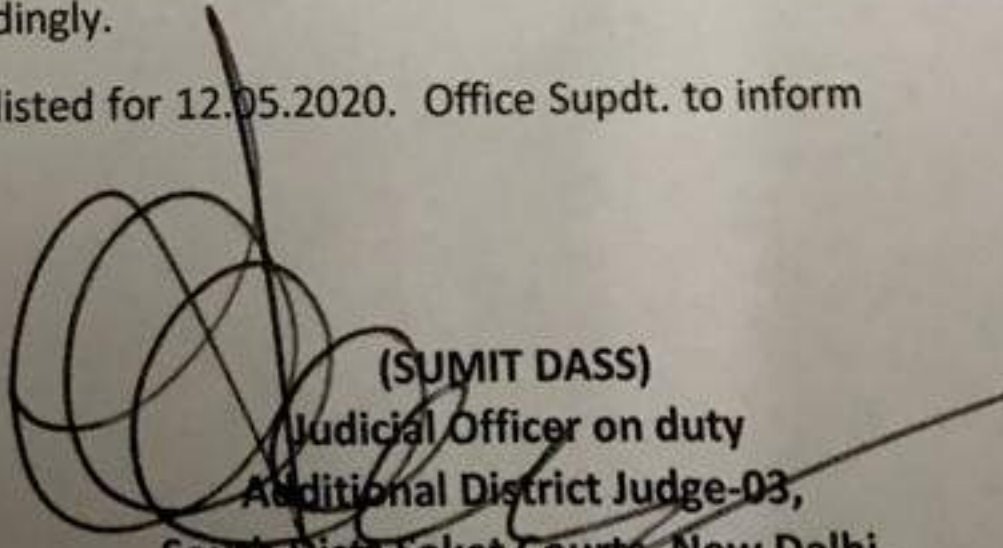
Re-list the matter on 08.05.2020.



(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.

Once the session is about to end Sh. Pankaj Srivastava, Ld. Counsel for the applicant rejoins and submits that the matter be adjourned for 12.05.2020. He further submits that he shall inform the Ld. APP accordingly.

Let this bail application be now listed for 12.05.2020. Office Supdt. to inform the State accordingly.



(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.359/18
PS Neb Sarai
State v/s Badshah @ Shaukeen

06.05.2020

Present:- Ms. Anupma Singh, Ld. Addl. PP for the State.

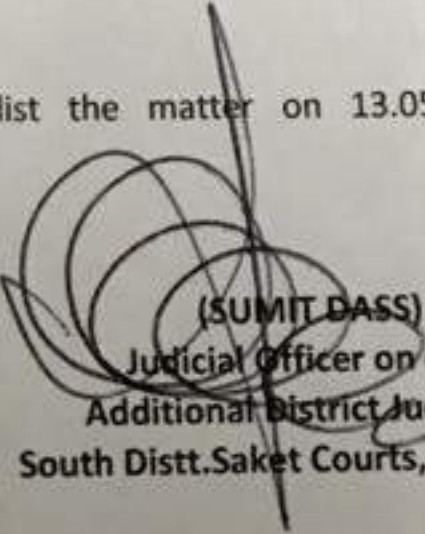
Md. Tahir, Ld. Counsel for accused/applicant.

Ld. Counsel for the applicant submits that the applicant is an old case of T.B. and he is not getting treatment in Jail as such he be released on bail. He further submits that in the trial the witnesses have turned hostile.

Ld. APP for the State submits that the matter is still pending trial and there are many accused involved in the case in hand.

Considered.

After some arguments at request list the matter on 13.05.2020 for consideration.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 392/19

PS: Sangam Vihar

STATE vs JANAK LALI

06.05.2020

Present: Ms. Anupma Singh, Ld. APP for the State.
Sh. Keshav Kumar, Counsel for the accused/ applicant.

Ld. Counsel for the accused submits that the applicant has been released on bail on 04.05.2020. In pith and substance on account of the Covid-19 prevailing conditions it is difficult to furnish the bail bonds and as such the order passed on 04.05.2020 be modified for release on personal bonds.

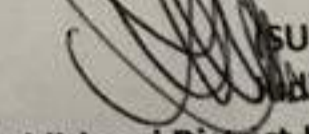
Ld. Counsel further submits that condition of the accused is serious in the jail and in case if her release is delayed she may suffer irreparably.

Considered.

I have perused the order passed by the Ld. ASJ on 04.05.2020. Specifically there is a condition of furnishing surety bonds of Rs.25,000/-. The seriousness of the offence is also to be considered. Totality of facts and circumstances, in my opinion warrants the following order:

IO to go to the house of the applicant/ accused for the purposes of getting the surety bonds of the like amount. The Investigating Officer to visit the house at 02:00 p.m. tomorrow for doing the needful. Concerned Superintendent/ AOJ to intimate Ld. Counsel about passing of this order specifically by telephone as well as by WhatsApp. The concerned IO/SHO be also informed.

The application stands disposed off accordingly.


SUMIT DASS
Judicial Officer on duty
Additional District Judge-03, South Distt.
Saket Courts, New Delhi/06.05.2020

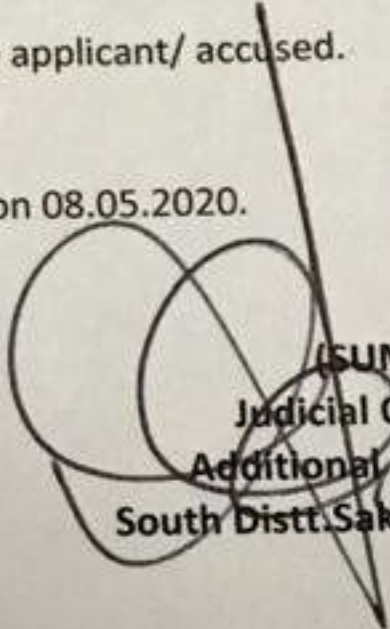
**IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.**

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.474/19
PS Ambedkar Nagar
State v/s Naresh Pal Singh

06.05.2020

Present:- Ms. Anupma Singh, Ld. Addl. PP for the State.
Sh. Arpit Bhalla, Ld. Counsel for the applicant/ accused.
Heard. Perused.
At request list the bail application on 08.05.2020.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/SAKET/ NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 574/16

PS: Ambedkar Nagar

STATE vs VISHALKUMAR @ VISHU

06.05.2020

Present: Ms. Anupma Singh, Ld. APP for the State.

Sh. Puneesh Grover, Counsel for the accused/ applicant.

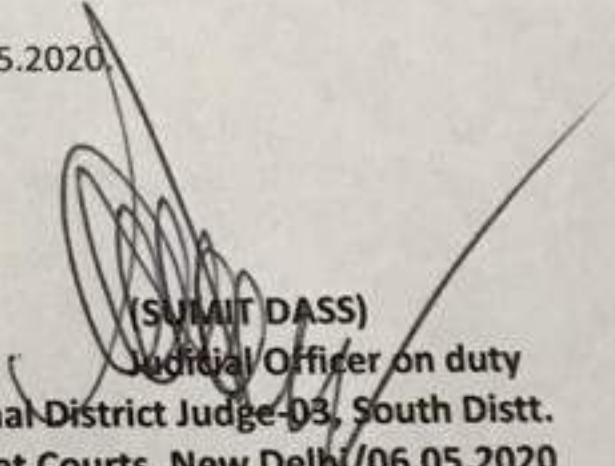
Ld. Counsel for the accused submits that wife of applicant/accused is to be treated for bilateral renal calculi and therefore interim bail application is sought for.

Ld. Counsel for accused/ applicant submits that there is no one else to look after the wife of accused during the said period.

Ld. APP submits that urgent surgery is not required. She further submits that bail application of the accused has been dismissed on 01.05.2020.

Perused. Considered.

At request, put up for arguments/ consideration on 13.05.2020.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03, South Distt.
Saket Courts, New Delhi/06.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.843/16
PS Neb Sarai
State v/s S @ G

06.05.2020

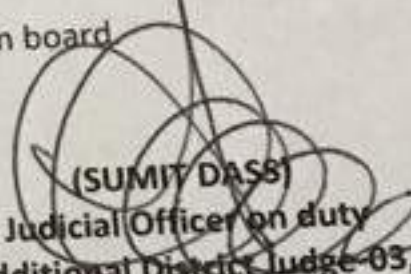
Present:- Ms. Anupma Singh, Ld. Addl. PP for the State.

Ms. Gulshan Jahan, Ld. Counsel for applicant.

Ld. Counsel for the applicant submits that the applicant has already been granted bail in another case by the Court of Sh. Saurabh Kulshreshta, Ld. ASJ on 28.04.2020. The co-accused in the present case has also been enlarged on bail on 28.04.2020. She prays for sometime to place on record the order passed by the Court on 28.04.2020 qua accused Jatin.

Considered.

Matter is passed over. Be taken as last matter on board


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt.Saket Courts, New Delhi.

Present :- As above.

Order passed by Ld. ASJ perused.

The moot question which arises for consideration is as to whether in the given circumstances who will take care of the applicant and if released he may not repeat the same offence or indulge in similar offence. This aspect has to be seen and considered that the applicant is involved in two offences of serious nature.

Ld. Counsel for the applicant submits that the applicant is putting up at B-344, JJ Camp, Tigri and she is willing to take care of the applicant.

Considered.

Let the report be furnished by the IO/SHO qua the aforesaid aspect.

Put up for report on 08.05.2020.


(SUMIT DASS)
Judicial Officer on duty
Additional District Judge-03,
South Distt. Saket Courts, New Delhi.